GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 461
(TO BE ANSWERED ON 20.11.2019)

SANCTION/ACTION AGAINST CORRUPT OFFICIALS

461. SHRI SUNIL KUMAR SINGH:
SHRI DEVJI M. PATEL:
SHRI SUDHAKAR TUKARAM SHRANGARE:

Will the **PRIME MINISTER** be pleased to state:

(a)   the total number of cases in which Central Vigilance Commission (CVC) awaits sanction to prosecute staff/officers from various Union/State Government Departments/Banks for more than one year;

(b)   the reasons for delay in giving sanction in the matter; and

(c)   the remedial steps taken by the Government to ensure prompt sanction/action against corrupt officials?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a):   As per extant provision of law, the investigating agency has to seek sanction for prosecution. Hence the question of CVC awaiting sanction to prosecute staff/officers does not arise.

(b) & (c):   The grant of sanction for prosecution is done in a continuous process, which inter-alia involves scrutiny and analysis of voluminous case records and evidence, consultation with CVC, State Governments and other related agencies. In some cases, court directions/stay may have a bearing on time taken for grant of sanction for prosecution.

To check delay, the Government has issued guidelines vide Office Memorandum No. 399/33/2006-AVD-III dated 06.11.2006 whereby a time line of three months has been prescribed for grant of sanction for prosecution. Further, Government has also issued procedure for submission of proposals to the competent authority for sanction of prosecution under Single Window System vide Office Memorandum No. 142/04/2012-AVD.I dated 28.07.2014. A high level Committee meets periodically under the Chairmanship of Secretary (Personnel) for scrutiny and review of delayed cases of prosecution for sanction.

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